

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.289/2001

IN

OA No.1839/2000

New Delhi: this the 21st day of AUGUST, 2001.

HON'BLE MR.S.R.ADIGE VICE CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI MEMBER(J)

Smt.Gurbax Kaplash,
W/o Sh.Jaswant Singh,
R/o M-8, Prasad Nagar,
New Delhi-5

.....Applicant.

Versus

1. Delhi Administration
through
Chief Secretary,
Raj Niwas,
Delhi.

2. The Secretary of Education,
Delhi Administration,
P;d Sectt.Delhi.

3. The Director of Education,
Delhi Administration,
Old Sectt.,
Delhi.

....Respondents.

ORDER(BY CIRCULATION)

S.R.Adige, VC(A):

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) A.T.Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. The RA is rejected.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER(J)

S.R.Adige
(S.R.ADIGE)
VICE CHAIRMAN(A).

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